

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) Does not arise.

**Departmental Cases Against Armed Forces Headquarters Employees**

6063. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state:

(a) the number of civilian employees of the Armed Forces Headquarters placed under suspension and against whom departmental/vigilance proceedings were instituted during the last three years and how do this compare with the cases which took place in the preceding last three years;

(b) the reasons for suspension and institution of cases.

(c) how many cases have been finalised and how many are pending with reasons for the delay, and

(d) the number of cases in which the authorities took part in the proceedings other than disciplinary/appellate revision/reviewing authority, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Out of the 18 cases pertaining to civilian employees of Armed Forces Headquarters and Inter-Service Organisations under the administrative control of the Chief Administrative Officer, placed under suspension during the last three years i.e., 1987, 1988 and 1989, departmental/vigilance proceedings were instituted in three cases. In 12 of the remaining 15 cases, trial is proceeding or pending in in Courts of Law. During the preceding three years i.e. 1984,

1985 and 1986, out of 17 cases of suspension of such civilian employees, departmental/vigilance proceedings were instituted in 11 cases.

(b) The broad reasons for suspension and initiation of proceedings are:

(i) involvement in criminal cases;

(ii) breach of conduct Rules/misconduct involving moral turpitude;

(iii) arrest, detention by police or conviction by a Court; and

(iv) violation of Official Secrets Act and/or breach of security instructions.

(c) Out of the 3 cases pertaining to the years 1987, 1988, 1989 in which the Departmental proceedings had been initiated, two cases have since been finalised and in the third case the proceedings have started only recently. All the 11 cases pertaining to the years 1984, 1985 and 1986 in which the Departmental proceedings had been initiated, have since been finalised.

(d) While disciplinary proceedings are conducted strictly in accordance with the procedure prescribed in CCS (CC&A) Rules, 1965, final decision in each disciplinary/appellate/revision/review case is taken by the competent Authority concerned.

[Translation]

**ASI Survey of Baneshwar Mahadev Temple, Banipara**

6064. SHRI KESHARI LAL: Will the PRIME MINISTER be pleased to state:

(a) whether Archaeological Survey of India had conducted a survey of Baneshwar Mahadev Temple, Banipara in Kanpur Dehat in the year 1983;

(b) if so, the details of these steps taken to maintain the historical importance of this place; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) No, sir. But experts of the Department of Archaeology, Govt. of Uttar Pradesh inspected the Baneshwar Mahadev Temple, Banipara in Kanpur-Dehat in 1986.

(b) and (c): the temple of Baneshwar Mahadev, dedicated to Siva, is a modern structure built by using the architectural remains of some ancient temple enshrining therein a 1 meter high Siva Linga. Of the structural remains used in the Modern temple mention may be made of a lintel with *lalata-bimba*, door-jambes carved with the figures of Ganga and Yamuna and some pillars. As it is a Modern temple, it cannot be protected and maintained by the Archaeological Survey of India.

[English]

#### **Rehabilitation of Persons Affected by Tarapur Atomic Energy Project**

6065. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) the steps taken to rehabilitate the people of village Ghivali affected due to Atomic Power project at Tarapur;

(b) the number of persons who have not yet been fully rehabilitated;

(c) whether affected persons or their dependants are given priority in employment in the project; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) and (b). Land acquisition and rehabilitation of affected persons including that of Ghivali village for setting up of the first two units of Tarapur Atomic Power Station (TAPS-1&2) at Tarapur were completed in 1960s by the State Government for which funds were provided by the Project. For the new 2 x 500 MWe units, there is no proposal to shift the residents of the Ghivali village as it lies beyond the exclusion zone area to be acquired for these new units.

(c) and (d). Priority for employment of affected persons in TAPS-1&2 and related Projects at Tarapur has been given depending upon the candidates fulfilling minimum norms of qualifications and experience. However, priority for employment in the new 2 x 500 MWe units will be applicable to the villages that will be affected by the new units. Village Ghivali is not an affected village for the new 2 x 500 MWe units.

#### **Coverage of Drains/Nullahs in Delhi Cantonment Area**

6066. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether in spite of the fact that the sewerage lines have been laid in Sadar Bazar and Gopi Nath Bazar areas in Delhi Cantonment, the sullage water drains are still running in the open and unconnected with the sewerage lines;

(b) if so, whether due to open drains and nullahs, the menace of mosquitoes and flies have increased many a time;